

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.4133/Del/2018
Assessment Year : 2014-15**

M/s Infinity e-Services Pvt. Ltd. 7th Floor, Universal Trade Tower, Sector-49, Gurgaon, Sohna Road, Haryana-122001 PAN-AAFCA7533G (Appellant)	Vs.	Income Tax Officer, Ward-1221), New Delhi (Respondent)
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Appellant by	:	Sh. Abhishek Mathur, Adv.
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing	:	20.01.2021
Date of pronouncement	:	20.01.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-4, New Delhi, dated 28.03.2018.

2. The learned counsel for assessee, vide its letter dated 16.01.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Direct Tax Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e. assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e. the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 20th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Shekhar

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT

4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi